

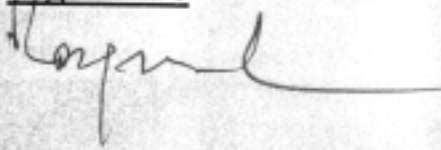
**National Company Law Tribunal**

**Allahabad Bench**

CP NO. 32/ALD/2018.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018**

**NAME OF THE COMPANY:** Balkishan Mohta vs Jai Prakash Associates Ltd  
**SECTION OF THE COMPANIES ACT:** 73(4), 71(10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R. P. Agarwal	Adv.	Resp.	
<u>2.</u>				

**CP No. 32/ALD/2018**

None for the petitioners.

The present petitions/applications are received by the Registry of this Tribunal through post and filed under sections 73(4), 71(10) of the Companies Act, 2013.

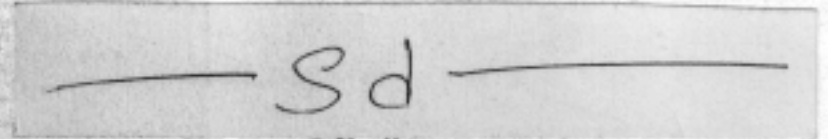
Sri R.P. Agarwal, Advocate appears on behalf of the Respondent Company.

Therefore, the Registry as well as the petitioners are directed to provide a copy of the application to the Respondent counsel.

Further a notice be issued to the petitioners/ applicants with such direction either to remain present in person or through their counsel/ representative on next date of hearing in the Court. Failing which, the Court may pass consequential order

Liberty is granted to the Respondent Company to file objection.

The matter to be listed on 27<sup>th</sup> February, 2018.



**H.P. Chaturvedi,  
Member(Judicial)**

Date: 31/01/2018

Typed by  
Jyoti  
(Stenographer)